

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

Company Appeal (AT)(Insolvency) No.477/2020

In the matter of:

Rahul Kumawat

Appellant

Vs

Bank of India & Anr.

Respondent

S/Shri Sanyat Lodha, Krishnendu Datta, Advocates for appellant.

Shri Rajat Lohia, Advocate for R1.

S/Shri Teena Saraswat Pandey, Rahul Parasram Puria, Advocates for R2.

ORDER

(Virtual Mode)

25.01.2021- Learned counsel for the appellant submits that they have filed the compilation of judgements through e-filing. They are directed to file the same in physical forms within three days. Due to paucity of time the matter is adjourned. Let the matter fixed for hearing on **17th February, 2021**.

Interim order to continue till next date of hearing.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

Bm/kam